## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

Government of India Ministry of Finance (Department of Revenue)

New Delmi, the 20th Sept. 1985.

## Notification Income-tax

No.643/ (F.No.203/£72/84-ITA.II): Incombinuation of this Office Notification No. 4580 (F.No.203/58/82-ITA II) dated 19.4.1982, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Science & Technology, New Delhi, the Prescribed Authority for the purposes of clause (ii) of sub-section (1) of section 35 (Thirty five/One/Two) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following Conditions:-

- That the Indian Cancer Society, Solapur Branch, Solapur will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
  - iv) That the said Association will apply to Central Board of Direct T.xes, Ministry of Finance (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the dates of expiry of approval are liable to be rejected.

## Institution

"Indian cancer society, solapur branch, solapur-413 003"

This Notification is effective for a period from 6.3.1984 to 31.3.1987.

( GIRISH DAVE ) UNDER SECRETARY TO THE COVERNMENT OF INDIA.

ASS Dave